

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 410/MP/2024

Subject : Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi.

Petitioner : PSPCL

Respondent(s) : PPCL & ors.

Date of hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PSPCL
Ms. Pallavi Saigal, Advocate, PSPCL
Ms. Shree Dwivedi, Advocate, PSPCL
Shri Anand Kumar Shrivastava, Advocate, TPDDL
Shri Mudassir, Advocate, TPDDL
Shri V M Kannan, Advocate, SLDC
Shri Shahbaaz Hussain, Advocate, SLDC
Shri Mayank Singh, Advocate, SLDC
Ms. Harimohana N., Advocate, SLDC
Ms. Swapna Seshadri, Advocate, PPCL
Ms. Khyati Chhabra, Advocate, PPCL
Shri Amal Nair, Advocate, PPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the Petitioner had concluded its arguments and that the Respondents were to commence their submissions in the matter.

2. Learned counsel for the Respondent, TPDDL, submitted that the Petitioner, PSPCL, has placed certain additional facts on record by way of its written submissions. He further submitted that the Respondent, TPDDL, had already filed its written submissions prior to the filing of the said additional affidavit, and that the Petitioner be permitted to place on record a consolidated set of written submissions incorporating its response to the additional facts subsequently brought on record by the Petitioner.

3. Learned counsel for the Respondent, PPCL, sought permission to file written submissions in response to the written submissions to be filed by the Respondent, TPDDL.

4. After hearing the learned counsel for the parties, the Commission directed as under:



(a) The Petitioner, PSPCL, shall furnish the following additional information on or before **24.7.2026**, after serving a copy on the Respondents:

PSPCL has submitted only a PDF version of the calculations for the claimed amount of ₹82.99 crore and is thus again directed to furnish the linked Excel sheet containing the formulae, assumptions, and underlying data for verification.

(b) The Respondent, TPDDL, is permitted to file its consolidated written submissions on or before **31.7.2026**, after serving a copy on the other parties. The other parties may, if they so desire, file their written submissions, if any, on or before **7.8.2026**.

5. The Petition shall be listed for hearing on **13.8.2026 at 2:30 p.m.**

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

